NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-V

13. C.P.(IB)/1479(MB)2020

CORAM:
SMT. ANURADHA BHATIA
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.05.2023

NAME OF THE PARTIES: DOMBIVLI NAGARI SAHAKARI BANK LTD.
V/s
PANNAGESHWA R SUGAR MILLS LIMITED

Section: 7 of Insolvency & Bankruptcy Code, 2016

ORDER

The matter is taken up through Virtual Hearing (VC).

It is brought to our notice that admission order has already been passed in **C.P. No. 843/2022** vide order dated 12.05.2023 admitting Corporate Debtor in CIRP and hence, the present petition does not survive and has become infructuous. Operational Creditor is at liberty to file claim before IRP appointed in the said CIRP. With the aforesaid **C.P.(IB)/1479(MB)2020** is **dismissed** as **infructuous**. All the pending IA's/MA's in the Company Petition shall stand disposed of.

File be closed and consigned to record.

Sd/-
ANURADHA BHATIA
Member (Technical)

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)